



WEB COPY

IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED: 29.11.2021

CORAM :

THE HON'BLE MR.MUNISHWAR NATH BHANDARI,
ACTING CHIEF JUSTICE

AND

THE HON'BLE MR.JUSTICE P.D.AUDIKEVALU

W.P.No.25375 of 2021

R.Parthiban

.. Petitioner

Vs

- 1.The Chief Secretary,
Government of Tamil Nadu,
Secretariat, Fort St. George,
Chennai - 600 009.
- 2.The Additional Chief Secretary to Government,
Municipal Administration and Water
Supply Department,
Secretariat, Fort St. George,
Chennai - 600 009.
- 3.The State Election Commissioner,
Tamil Nadu State Election Commission,
No.208/2, Jawaharlal Nehru Road,
Arumbakkam,
Chennai - 600 106.



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4.The Commissioner,
Greater Chennai Corporation,
Ripon Building,
Chennai - 600 003.

5.The Collector,
Chennai Collectorate,
No.62, Rajaji Salai, 4th Floor,
Beach Road, George Town,
Chennai - 600 001.

6.The Chief Electoral Officer and
Principal Secretary to Government,
Public (Election) Department,
Secretariat, Fort St. George,
Chennai - 600 009.

.. Respondents

Prayer: Petition filed under Article 226 of the Constitution of India praying for a writ of mandamus directing the respondents to set-right the discrimination in allocating 50% quota to men in the Chennai City Municipal Corporation as notified in the Tamil Nadu Government Gazette No.228, dated 24.5.2019 and to rectify the defect and re-allocate the correct 50% quota of Wards to the Women and men as per the Tamil Nadu Municipal Laws (Amendment) Act, 2016 as published in Tamil Nadu Government Gazette Notification No.56, dated 27.02.2016 and publish based on the representation of the petitioner dated 13.11.2021 and pass order in accordance with law.

For the Petitioner

: Mr.S.Prabhakaran
Senior Counsel
for M/s.Raheemuddeen



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For the Respondents : Mr.P.Muthukumar
State Government Pleader
for respondent Nos.1, 2, 5
and 6
: Mrs.Karthika Ashok
for respondent No.4
: Mr.S.Siva Shanmugam
for respondent No.3

ORDER

(Order of the Court was made by
the Hon'ble Acting Chief Justice)

Learned counsel for the petitioner prays for withdrawal of the writ petition with liberty to file a fresh petition challenging the constitutional validity of certain provisions of the Chennai City Municipal Corporation Act, 1919 and the amendments made therein from time to time.

2. As prayed, the writ petition is dismissed as withdrawn with liberty as prayed for. No costs.

(M.N.B., ACJ) (P.D.A., J.)
29.11.2021

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P.D.AUDIKEVALU, J.

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